

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI

Original Application No. 442/2021

In the matter of:

Gangadut Bhurdwaj National President

...Applicant

Versus

Govt. of NCT of Delhi

...Respondents

NDOH:-15.03.2023

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Filed by:



New Delhi:

Dated: 15<sup>th</sup> 03.2023

Delhi Pollution Control Committee

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

PRINCIPAL BENCH, NEW DELHI

Original Application No. 442/2021

①

In the matter of:

Gangadut Bhurdwaj National President

...Applicant

Versus

Govt. of NCT of Delhi & Ors.

...Respondents

**RESPONSE ON BEHALF OF DELHI POLLUTION CONTROL COMMITTEE (RESPONDENT NUMBER-4) IN VIEW TO THE ORDER DATED 28.11.2022.**

IT IS MOST RESPECTFULLY SHOWETH:

Affidavit of Dr. Anwar Ali Khan, presently working as Senior Environmental Engineer, Delhi Pollution Control Committee, 5<sup>th</sup> floor, ISBT Building, Kashmere Gate, New Delhi 110006 in compliance to the order dated 28.11.2022.

1. I the above-named deponent do hereby solemnly affirm and declare that I am an authorized officer of the Delhi Pollution Control Committee and competent to swear in the present affidavit on the basis of records.
2. That this Hon'ble Tribunal took up the above referred matter on 27.01.2022 and pleased to constitute a joint Committee of the DPCC and the District Magistrate (West) to take action against PVC Bazar at Tikri Kalan, where big plastic cutter machines have been installed.
3. That in compliance with the order dated 27.01.2022, DPCC filed the joint Committee report through email dated 25.11.2022, which is available on the records of this Hon'ble Tribunal.



4. That, this Hon'ble Tribunal considered the report of DPCC on 28.11.2022 and pleased to direct to file consolidated report by the Joint Committee.
5. That, DPCC issued a letter on 16.12.2022 to MCD and DDA in compliance of the orders dated 27.01.2022 and 28.11.2022 passed by this Hon'ble Tribunal. It was requested to look into the matter and ensure demarcation of the market through boundary wall and take action against the units littering the waste on roadside and running the industrial activity in non-confirming areas near to Tikkri, also DDA may like to cancel the licence of the such illegal units/ shops indulge in polluting activities/ littering on road/ ground water extraction/ discharging effluents untreated MCD may take action against any illegal units in residential areas in Tikkri and ensure removal of encroachment in the surrounding area as per their by-law. DDA and MCD may also join the joint drive with Revenue Department and DPCC for taking prompt action for closure of such units on spot. Copy of the letter dated 16.12.2022 is enclosed herewith as ANNEXURE-R-4/1.
6. That again a joint inspection of the site was carried out on 14.12.2022 and 22.12.2022 by the representative of DPCC, Revenue Department and Delhi Police. During the inspection in the area grinding/plastic waste storage/bazar at Tikkri Kalan was sealed and details of the action against the defaulters unit are as follows:

S. No.	Name and Address	Status/ Action Taken
1.	M/s Owner, Road No. 4, PVC Market Tikkri Kalan.	<ul style="list-style-type: none"> <li>• Unit engaged in grinding/ cutting/ storage of plastic waste.</li> <li>• One DG set of 62.5 KVA alongwith one grinding machine were sealed during inspection.</li> </ul>
2.	Sh. Shiv Dayal, Road No. 4, N-Block, PVC Market Tikkri Kalan	<ul style="list-style-type: none"> <li>• Unit engaged in grinding/ cutting/ storage of plastic waste.</li> <li>• One grinding machine was sealed during inspection.</li> </ul>
3.	M/s Owner, PVC Market Tikkri Kalan.	<ul style="list-style-type: none"> <li>• Unit engaged in grinding/ cutting/ storage of plastic</li> </ul>



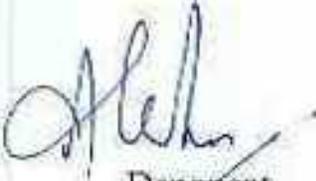
		<p>waste.</p> <ul style="list-style-type: none"> <li>• Two DG set of 62.5 KVA alongwith one grinding machine were sealed during inspection.</li> </ul>
4.	M/s Owner, PVC Market Tikkri Kalan.	<ul style="list-style-type: none"> <li>• Unit engaged in grinding/ cutting/ storage of plastic waste.</li> <li>• One DG set alongwith one grinding machine and two cutters were sealed during inspection.</li> </ul>
5.	Shri Himanshu Plastic, PVC Market, Tikkri Kalan.	<ul style="list-style-type: none"> <li>• Unit engaged in grinding/ cutting/ storage of plastic waste.</li> <li>• One grinding machine was sealed during inspection.</li> </ul>
6.	M/s Owner, PVC Market Tikkri Kalan.	<ul style="list-style-type: none"> <li>• Unit engaged in grinding/ cutting/ storage of plastic waste.</li> <li>• One grinding machine was sealed during inspection.</li> </ul>
7.	Sh. Shiv Charan, S/o Sh. Momraj, C-33A, Sworn Parly, New PVC Market Tikkri Kalan. (M. 9211114641)	<ul style="list-style-type: none"> <li>• Unit engaged in grinding/ cutting/ storage of plastic waste.</li> <li>• One DG set of 40 KVA alongwith one grinding machine were sealed during inspection.</li> </ul>
8.	SH. Ramesh Baswala, Road No. 3, M897+786, PVC Market Tikkri Kalan.	<ul style="list-style-type: none"> <li>• Unit engaged in grinding/ cutting/ storage of plastic waste.</li> <li>• One DG set of 40 KVA alongwith one grinding machine were sealed during inspection.</li> </ul>

Copies of the inspection report dated 14.12.2022 and 22.12.2022 are enclosed as ANNEXURE-R-4/2.



7. That, another joint inspection of the site was carried out on 16.02.2023 by the representative of DPCC, Revenue Department and Delhi Police. During the inspection following were the observation:
- No Grinding, Cutting and washing activity was found however various types of scrap like waste Rubber, waste Plastic/ Plastic material, other waste rubberised/plastic coated metals, electric wire and different plastic parts of vehicle etc, were found stored in mainly open plots as well as on the footpath by encroachment on public land by the various plot owners.
  - Manually sorting of various type of scraps was also carried out.
  - The officers from MCD and DDA were not present during the inspection, although DPCC has issued letter to MCD and DDA on 16.12.2022 for the joint team inspection of PVC market in Tikkri Kalan.
8. That, the Central Govt vide notification dated 27.07.2015 notified the area of PVC Bazar, Tikri Kalan as Utility (Solid Waste Management facility). Copy of the notification dated 27.07.2015 issued by Ministry of Urban Development, Govt. of India is enclosed herewith as ANNEXURE-R-4/3.
9. That, in view of the above, the present response may kindly be taken on record.

Prayed accordingly,

  
Deponent

Verification

Verified at New Delhi on this 14<sup>th</sup> day of March, 2023 that the contents of the above affidavit are true and correct to my knowledge and noting false has been stated therein and no material has been concealed there from,

  
Deponent



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**DELHI POLLUTION CONTROL COMMITTEE**  
**DEPARTMENT OF ENVIRONMENT, GOVT. OF NCT OF DELHI**  
**4<sup>th</sup> and 5<sup>th</sup> FLOOR, ISBT BUILDING, KASHMERE GATE, DELHI-110006**  
 visit us at : <http://dpcc.delhigovt.nic.in>

F. No. DPCC/CMC-VI/2022/ 2694-97

Dated : 16/12/2022

To,

1. The Commissioner MCD,  
 Dr. S.P. Mulherjee Civic Center,  
 New Delhi-110002.

2. The Executive Engineer (DDA),  
 Delhi Development Authority, WD 7  
 (DMD 5), DDA Paschim Vihar,  
 New Delhi - 110063.

Annexure-R-4/1

**Subject: Compliance w.r.t. OA No. 442/2021 in the matter of "Gangabut Bhardwaj National President Vs. Govt. of NCT of Delhi" regarding an illegal big plastic cutter machine at PVC market in Tikri Kalan, Delhi-110015.**

Sir,

Your kind attention is drawn towards the NGT orders dated 27.01.2022 and 28.11.2022 in matter of OA No. 442/2021 the titled as "Gangabut Bhardwaj National President Vs. Govt. of NCT of Delhi" the court has ordered as following:

*"Having regard to the seriousness of the allegations, it appears necessary to ascertain the factual position in the matter through a joint Committee of the DPCC and the District Magistrate-West. The DPCC will be the nodal agency for coordination and compliance. The joint committee may meet within one month and undertake site visit and look into the grievance of the applicant. Factual and action taken report may be furnished within three months"*

*"In view of the averments in the application and observations in the report of the Joint Committee, we consider it appropriate to have response of (1) the Government of NCT of Delhi through Chief Secretary, Government of NCT of Delhi, (2) the Chairman, Municipal Corporation of Delhi, (3) the Vice Chairman, Delhi Development Authority, (4) the DPCC, (5) the Deputy Commissioner (Revenue Department)-West Delhi, (6) Mr. Lakshmi Narayan, PVC Market, Tikri Kalan and (7) Mr. Bittu, Opposite Shopping Centre, Opposite B-49, PVC Market Tikri Kalan who stand impleaded as respondents No. 1 to 7. The Registry is directed to prepare and attach memo of parties to the application and issue notices to respondents No. 1 to 3 and 5 to 7 requiring them to file their reply/response within two months at judicial-ngt@gov.in preferably in the form of searchable PDF/OCR supported PDF and not in the form of image PDF.*

In the complaint it has been alleged by Sh.Gangabut Bhardwaj, Complainant that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water causing lot of inconvenience to the public at large and causing environmental damage.

You are requested to kindly look into the matter and ensure demarcation of the market through boundary wall and take action against the units littering the waste on roadside and running the industrial activity in non-confirming areas near to tikri. DDA may like to cancel the licence of such illegal units/shops indulged in polluting activities: littering on road/ ground water extraction/discharging effluents untreated

6

MCD may take action against any illegal units in residential areas in tikkri and ensure removal of encroachment in the surrounding area as per their by-laws. DDA and MCD may also join the joint drive with revenue department and DPCC for taking prompt action for closure of such units on spot.

Action taken report may be forwarded to DPCC for onward submission to Hon'ble NGT.

  
(Dr. Anwar Ali Khan)  
SEE,CMC-VI

Copy to:

1. Sh.Arvind Jain, SDM (Punjabi Bagh) Main Rohtak Road Nangloi, Delhi - 110041 for kind information.
2. Sh. Arvind Kumar Sharma, Tehsildar (Punjabi Bagh) Main Rohtak Road Nangloi, Delhi - 110041 for kind information.

o/c

No.F(1)/SDM/PB/Sealing/2022/ 04

Dated: 14/12/2022

ORDER

Whereas Hon'ble National Green Tribunal, while hearing application OA No. 442/2021 titled "Gangabut Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

Whereas joint inspection of team comprising of DPCC and officials of The District Magistrate (West), today Inspected the unit namely Plot No. 28/667/122, Long. 7.7:16.784, RUC, M.C.Bat., Tikri Kalan, Delhi-91 Which was found engaged in the activity of Grinding, cutting, storage of plastic And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since last... reported

The operation above the unit was effectively closed in presence of representatives of joint team members is below:

		
DELHI POLICE	REVENUE	DDA
		DPCC

- During inspection by DG set, 2 cutters and one grinder was sealed

Copy received by:

Name:  
Signature of owner/representative of unit:  
Mobile No:

} no concerned person contacted



No.F(1)/SDM/PB/Sealing/2022/02

Dated: 14/12/2022

ORDER

Whereas Hon'ble National Green Tribunal, while hearing application OA No. 442/2021 titled "Gangabut Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

Whereas joint inspection of team comprising of DPCC and officials of The District Magistrate (West), today inspected the unit namely *Sh. Shikha Daga, Road No. 4, N. Block, P.V. Market, Tikri Kalan* which was found engaged in the activity of *Grinding & storage of plastic scraps*. And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since *approx. one month or informed by Shikha Daga*.

*delhi 41*

The operation above the unit was effectively closed in presence of representatives of joint team members is below:

*- During inspection of Grinding etc was sealed.*

<i>AC Gaurid</i> DELHI POLICE	<i>Key</i> REVENUE	DDA	<i>Shikha</i> DPCC
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Copy received by:

Name: *121 9221M*  
Signature of owner/representative of unit: *[Signature]*  
Mobile No: *9910903603*

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GOVERNMENT OF N.C.T. OF DELHI

MAIN ROHTAK ROAD, NANGLOI, DELHI-110041

No.F(1)/SDM/PB/Sealing/2022/03

Dated: 14/12/2022

ORDER

Whereas Hon'ble National Green Tribunal, while hearing application OA No. 442/2021 titled "Gangabai Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

Whereas joint inspection of team comprising of DPCC and officials of The District Magistrate (West), today inspected the unit namely. lat: 28.668403, long: 76.967180, Loc: Market, Tikri Kalan DDA-4. Which was found engaged in the activity of Grinding & storage of plastic scraps And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since. Not... reported

The operation above the unit was effectively closed in presence of representatives of joint team members is below:

			
DELHI POLICE	REVENUE	DDA	DPCC

- During inspection of grinder, 02 generators was sealed.

Copy received by:

Name: NO concerned person contacted

Signature of owner/representative of unit:

Mobile No:

No.F(1)/SDM/PB/Sealing/2022/01

Dated: 14/12/2022

ORDER

Whereas Hon'ble National Green Tribunal, while hearing application OA No. 442/2021 titled "Gangabut Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

Whereas joint inspection of team comprising of DPCC and officials of The District Magistrate (West), today Inspected the unit namely *lat.: 28:66.7.45, long.: 76:50.18, Road no. 4, P.C. Market Tikri Kalan Delhi* which was found engaged in the activity of *Grinding of Plastic scrap & Storage of plastic scrap* And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since... *not reported*

The operation above the unit was effectively closed in presence of representatives of joint team members is below:

*- one 04 set of 62.5 KVA was also sealed along with one pending M/C during inspection.*  
DELHI POLICE      REVENUE      DDA      DPCC  
*Signature of Delhi Police*      *Signature of Revenue*      *Signature of DDA*      *Signature of DPCC*

Copy received by:

Name:  
Signature of owner/representative of unit:  
Mobile No:

} No concerned person contacted

GOVERNMENT OF N.C.T. OF DELHI

MAIN ROHTAK ROAD, NANGLOI, DELHI-110041

No.F(1)/SDM/PB/Sealing/2022/06

Dated: 14/12/2022

ORDER

Whereas Hon'ble National Green Tribunal, while hearing application OA No. 442/2021 titled "Gangabai Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

Whereas joint inspection of team comprising of DPCC and officials of The District Magistrate (West), today Inspected the unit namely. Lat: 28.6725783, Long: 76.968213, Near. Tikri Kalan, PUC Market Which was found engaged in the activity of Grinding of storage of plastic sisaps And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since. Not reported

Tikri Kalan

The operation above the unit was effectively closed in presence of representatives of joint team members is below:

DELHI POLICE      REVENUE      DDA      DPCC

- During inspection of Grinder and of DG set sealed. also one
- Machine was sealed.

Copy received by:

Name:  
Signature of owner/representative of unit:  
Mobile No:

} No concerned person contacted

OFFICE OF THE SUB-DIVISIONAL MAGISTRATE PUNJABI BAGH

GOVERNMENT OF N.C.T. OF DELHI

MAIN ROHTAK ROAD, NANGLOI, DELHI-110041

No.F(1)/SDM/PB/Sealing/2022/5

Dated: 14/12/2022

ORDER

Whereas Hon'ble National Green Tribunal, while hearing application OA No. 442/2021 titled "Gangabut Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

Whereas joint inspection of team comprising of DPCC and officials of The District Magistrate (West), today inspected the unit namely...*Shri. Minarshi Poohe (9970224020, 8362612912)*..... Which was found engaged in the activity of *Grinding & Storage of Plastic Scraps* And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since...*not reported*

The operation above the unit was effectively closed in presence of representatives of joint team members is below:



DELHI POLICE



REVENUE

DDA



DPCC

— During inspection of Grinding m/c was sealed

Copy received by:

Name:

Signature of owner/representative of unit:

Mobile No:

} No concerned person contacted

No.F(1)/SDM/PB/Sealing/2022/02

Dated: 22.12.2022

ORDER

Whereas Hon'ble National Green Tribunal, while hearing application OA No. 442/2021 titled "Gangabai Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

Whereas joint inspection of team comprising of DPCC and officials of The District Magistrate (West), today Inspected the unit namely, Sh. Ramesh Baswala, Road No. 3, M 127 + 786 Pvc market Tikri Kalan Which was found engaged in the activity of Grinding and storage of plastic scraps And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since not reported

The operation above the unit was effectively closed in presence of representatives of joint team members is below:

during inspection one Grinder and one Generator found in operative condition and some are sealed/effectively closed

DELHI POLICE

REVENUE

DDA

Sh. Ramesh Baswala  
DPCC 22/12/22  
EE, DPCC

22/12/22

Copy received by:

Name: sh. Ramesh Baswala

Signature of owner/representative of unit:

Mobile No: 9866762955

Geo-tag  
Lat: 28.6677783  
Long: 76.963813

GOVERNMENT OF N.C.T. OF DELHI

MAIN ROHTAK ROAD, NANGLOI, DELHI-110041

No.F(1)/SDM/PB/Sealing/2022/01

Dated: 22.12.2022

ORDER

Whereas Hon'ble National Green Tribunal, while hearing application OA No. 442/2021 titled "Gangabut Bhardwaj National President Vs. Govt. of NCT of Delhi" on Dated 27.01.2022 has taken cognizance of the fact that illegal big cutters machines are causing lot of noise pollution and the waste water use for washing plastic is injected in the ground by constructing bores and is thus getting mixed with ground water and has directed DPCC and The District Magistrate (West) to take remedial action against the polluting/illegal units operating in Tikri Kalan Delhi.

Whereas joint inspection of team comprising of DPCC and officials of The District Magistrate (West), today Inspected the unit namely, Sh. Shiv Charon..... Mx. G.B. + B.S.R. w/less P.V.C. Market Tikri Kalan with which was found engaged in the activity of Grinding and storage of plastic scrap And operating with Non Conformity to Master Plan of Delhi 2021 on the allotted plot given by DDA for the activity of plastic waste storage/bazar at Tikri Kalan is causing Air Pollution/Water Pollution by its operation and operating without consent under Air Act, 1981 and Water Act, 1974 and without other licenses. The unit was reportedly running since... Not Reported

The operation above the unit was effectively closed in presence of representatives of joint team members is below:

DELHI POLICE

REVENUE

DDA

DPCC

- During inspection one grinder and a set of 40kVA found in operative condition and same is effectively closed / sealed.

Copy received by:

Name: Sh. Shiv Charon / s/o Sh. Mansoj A/o C-35A Swarn Parky,  
Signature of owner/representative of unit: [Signature]  
Mobile No: 921114641

Lat: 28.667863  
Long: 76.966933

Geotag



Annexure-R-4/3

# भारत का राजपत्र The Gazette of India

असाधारण

EXTRAORDINARY

भाग II—खण्ड 3—उप-खण्ड (ii)

PART II—Section 3—Sub-section (ii)

प्राधिकार से प्रकाशित

PUBLISHED BY AUTHORITY

सं. 1570]

नई दिल्ली, सोमवार, जुलाई 27, 2015/श्रावण 5, 1937

No. 1570]

NEW DELHI, MONDAY, JULY 27, 2015/SHRAVANA 5, 1937

शहरी विकास मंत्रालय

(दिल्ली प्रभाग)

अधिसूचना

नई दिल्ली, 27 जुलाई, 2015

का.मा. 2047(अ).—यतः दिल्ली मास्टर प्लान में केन्द्र सरकार का अधोलिखित क्षेत्र के संबंध में जिन कतिपय संशोधनों का प्रस्ताव था, उन्हें दिल्ली विकास अधिनियम, 1957 (1957 का 61) की धारा-44 के उपबंधों के अनुसार दिल्ली विकास प्राधिकरण द्वारा दिनांक 26 अगस्त, 2014 की सार्वजनिक सूचना का.मा. सं. 2160(अ) के रूप में भारत के असाधारण राजपत्र, में प्रकाशित किया गया था जिसमें उक्त नोटिस की तारीख से तीस दिन के अंदर उक्त अधिनियम की धारा 11-क की उप-धारा (3) द्वारा यथावश्यक आपत्तियां/सुझाव आमंत्रित किए गए थे।

2. यतः दिल्ली विकास प्राधिकरण द्वारा प्रस्तावित संशोधन के संबंध में कोई आपत्ति/सुझाव प्राप्त नहीं किया गया है; और यह प्रस्ताव दिल्ली विकास प्राधिकरण की बैठक में भी अनुमोदित किया गया था।

3. यतः केन्द्र सरकार ने इस मामले के सभी पहलुओं पर ध्यानपूर्वक विचार करने के बाद, दिल्ली मास्टर प्लान-2021 में संशोधन करने का निर्णय लिया है।

4. अतः, अब उक्त अधिनियम की धारा 11-क की उप-धारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए, केन्द्र सरकार एतद्वारा भारत के राजपत्र में इस अधिसूचना के प्रकाशित होने की तारीख से उक्त दिल्ली मास्टर प्लान-2021 में निम्नलिखित संशोधन करती है।

**संशोधन:**

पीवीसी बाजार परियोजना, टीकरी कलां, रोहतक रोड, जोन-एल में 17540 वर्ग मीटर माप क्षेत्र का भू-उपयोग नीचे दिए गए विवरण के अनुसार परिवर्तित किया जाता है :

अवस्थिति	क्षेत्रफल	भूमि उपयोग (वि.सु.यो)- 2021)	भूमि उपयोग निम्नलिखित में परिवर्तित किया जाना है	सीमाएं
पीवीसी बाजार, परियोजना, टीकरी कलां, रोहतक रोड, जोन-एल	17540 (वर्ग मी. लगभग) (4 एकड़)	विनिर्माणी सेवा एवं मरम्मत उद्योग (एम-1)	उपयोगिता (यू-4) (डोस अपशिष्ट प्रबंधन सुविधा)	उत्तर: 24 मीटर मार्गाधिकार सड़क दक्षिण: 24 मीटर मार्गाधिकार सड़क/हरित पट्टी पूर्व: 24 मीटर मार्गाधिकार सड़क/पॉकेट-टी पश्चिम: 24 मीटर मार्गाधिकार सड़क/पॉकेट-एस

[क्र. सं. के.-13011/29/2014-डीडी-1]

सुनील कुमार, अवर सचिव

**MINISTRY OF URBAN DEVELOPMENT**

(DELHI DIVISION)

**NOTIFICATION**

New Delhi, the 27th July, 2015

**S.O. 2047(E).**—Whereas certain modifications which the Central Government proposed to make in the Master Plan for Delhi regarding the area mentioned hereunder was published in the Gazette of India, Extraordinary, as Public Notice vide No. S.O. 2160(E) dated 26/08/2014 by the Delhi Development Authority in accordance with the provisions of Section 44 of the Delhi Development Act, 1957 (61 of 1957) inviting objections/suggestions as required by sub-section (3) of Section 11-A of the said Act, within thirty days from the date of the said notice.

2. Whereas no objection/suggestion was received in this regard to the proposed modification and proposal was also approved at the meeting of the Delhi Development Authority.

3. Whereas the Central Government have after carefully considering all aspects of the matter, decided to modify the Master Plan for Delhi-2021.

4. Now, therefore, in exercise of the powers conferred by sub-section (2) of Section 11-A of the said Act, the Central Government hereby makes the following modification in the said Master Plan for Delhi-2021 with effect from the date of publication of this Notification in the Gazette of India.

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**MODIFICATION:**

The land use of the area measuring 17540 sq.mt. in PVC Bazar Project, Tikri Kalan, Rohtak Road, Zone-L is changed as per description listed below:

S. No	Location	Area	Land use (MPD-2021)	Land use changed to	Boundaries
1.	PVC Bazar Project, Tikri Kalan, Rohtak Road, Zone-L	17540 (sq.mt.) approx. (4acres)	Manufacturing, Service & Repair Industries (M-1)	Utility (U-4) (Solid Waste Management Facility)	North: 24 Mt. R/W Road South: 24 Mtr. R/W Road/Green Belt East: 24 Mt. R/W Road Pocket-T West: 24 Mtr. R/W Road/Pocket-S

[F. No. K-13011/29/2014-DD-I]  
SUNIL KUMAR, Under Secy.